

**NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
CUTTACK**

ORDER SHEET OF THE HEARING ON 09th JULY, 2021, 03:00 P.M.

CP No. 1/CB/2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V. K.
2. Hon'ble Member(T), Shri Satya Ranjan Prasad**

Name of the Company	Dinabandhu Satapathy -Vs- M/s. Krishna Kountry Ventures Pvt. Ltd
Under Section	271-272

For Petitioner (s)

Mr. S. S. Das, Sr. Adv.
Mr. Anupam Rath, Adv.

For Respondent (s)

Mr.

ORDER

Respondent No. 1 in the present case is the Company itself, Respondent No. 2 is the Managing Director of the Company on whom two separate notices were served on 29.01.2021 and 18.03.2021, both of which have been delivered to the correct address on 19.02.2021 and 25.03.2021 respectively. In addition, the affidavit-of-service filed by the petitioner reveals that private notice was also sent by Registered Post on 18.03.2021, however, the delivery details of the private notices are not on record. We are satisfied that the two Courts Notices have been delivered to the Respondent No. 2. Respondent No.2 has not appeared at the hearing in spite of delivery of all these notices. There is no appearance on behalf of the Respondent No. 2. Therefore, Respondent No. 2 is set *ex-parte*. Respondent No. 5 is the Registrar of Companies, Cuttack. The petitioner is directed to file written notes of arguments not exceeding two pages in length one day before the next date of hearing. List the matter on 09.08.2021 for final hearing and disposal.

Sd

**Satya Ranjan Prasad
Member (T)**

Sd

**Rajasekhar VK
Member(J)**